

**ANNOUNCEMENT RE. SITTING
OF RAJYA SABHA ON SATURDAY,
AUGUST 26, 1978**

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): Before I call the next speaker, I have to make an announcement.

I have to inform Members that the Business Advisory Committee, at its meeting held today, has decided that a sitting of the Rajya Sabha be held on Saturday, the 26th August, 1978, to have a discussion on the Resolution seeking disapproval of the Delhi Police Ordinance 1978 and consideration and passing of the Delhi Police Bill, 1978, as passed by the Lok Sabha.

बिप्ल के नेता (श्री कमलापति त्रिपाठी):

मान्यवर, मैं बिजनेस एडवाइजरी कमेटी के इस प्रकार का विरोध करना चाहता हूँ । मान्यवर जैसा कि मानी हुई बात है कल जन्माष्टमी है और परसों भी जन्माष्टमी है, बहुत से लोक घर जायेंगे और यह कल छुट्टी के बाद लोगों का जाना रुक जाय, बहुत से प्रोग्राम बना रखे हैं, बहुत सी जगहों पर जहाँ बाढ़ आई हुई वहाँ बहुत से सदस्य उन क्षेत्रों में जाना चाहते हैं और इस प्रकार से शनिवार को अमर रख दिया जाएगा तो लोगों को प्रोग्राम बड़ा अपसेट हो जाएगा, काफी तकलीफ हो जाएगी, क्योंकि कल जन्माष्टमी है और बहुत से लोग शनिवार को भी जन्माष्टमी का समारोह मनायेंगे इसलिए मैं आपसे प्रार्थना करता हूँ कि शनिवार की बात को स्वीकार न किया जाए ।

SHRI BHUPESH GUPTA (West Bengal): Sir, as far as the business is concerned, the first thing that I wish to make clear is that we are absolutely set on one thing and that is that during this session we would like the Constitution (Amendment) Bill to be passed by this House. This is absolutely essential and I think, especially after the other House has

passed it unanimously with two abstentions, it is all the more reason that we should take it up seriously and pass it. I hope all of us will co-operate. That we can start from Monday, and we shall do it. In any case, it is not coming today.

Sir, we are a little surprised to see how rules are waived. (Interruption) Just a minute. You know very well what I am going to say. You see how the rules are being waived. If you open the rules, you will find that 48 hours must elapse from the time the Bill from the other House has been reported and the time we take it up. The Government has circulated the Constitution (Amendment) Bill today. Many of us have not opened it. And they want it to be taken up today itself. It is a 49-clause Constitution (Amendment) Bill. We are not in an Emergency now. And this is how they want to hustle. All I can say is that this is not a good attitude. As far as the Bill is concerned, I have said and I repeat it: we are prepared to sit overnight to get this thing passed. There is no doubt. We have our reservations; we have our amendments; they will come. But ultimately we want the Bill through.

Now, with regard to Saturday, look at how the Minister of Parliamentary Affairs suddenly gets up and says, Saturday. Do you know why? See how you are treated. They issued an Ordinance to appoint a Commissioner of Police in Delhi. That Ordinance will lapse on Saturday and therefore we must sit on Saturday. During the entire period of one-and-a-half months we have been repeating, "Bring this thing, get it passed, if you like, although we are opposed to it". But, no. The day the Ordinance is going to lapse, the same day they want to pass the Bill. Are we Red Cross that we should come to the rescue of the Government? Are we Florence Nightingale for these warriors of the Government that when they get bruised we should go to cure them,

[Shri Bhupesh Gupta]
like nurses? No, we are not. No
Saturday business -----

THE VICE-CHAIRMAN (SHRI SHYAM
LAL YADAV): Now, please sit down.
Your point is clear.

SHRI BHUPESH GUPTA: Let the Delhi
Police Commissioners Ordinance lapse and
the Government Tealise what it means to
issue an ordinance when it could have waited
for the House. The Government could have
waited as for the other Bills. When Delhi is
supposed to be given Statehood, they issued
an Ordinance appointing a Police Com-
missioner. And they want the House to
approve of it. No, the House is not at their
beck and call, all the more so when they
disrespect the House in the manner in which
they are doing. Do you think we should fall in
line with you? Are we charity-boys?
Honourable Members, I ask you, whatever
may be your views, we may have our views
and you may have your views on certain
matters, but we are not charity-boys for the
benefit of the Treasury Benches. We are
Members of the House. Therefore, there is no
question of sitting on Saturday.

SHRI ERA SEZHIYAN (Tamil
Nadu): Sir, the honourable Minister
presented a decision taken by the
Business Advisory Committee. It is
not a Government decision _____ (*In
terruptions*)

SOME HON. MEMBERS: No sitting on
Saturday.

SHRI ERA SEZHIYAN: Sir, they
had their say. Let me have my
say -----

SHRI DEVENDRANATH DWIVEDI
(Uttar Pradesh): I just want to make one
remark. The way this Government is
functioning, this Government has been trying
to reduce this House to the status of a rubber
stamp, Right from the beginning we have
been discussing and I need not go into that.
But the manner in which

they want us to go to great lengths
to accommodate them and to adjust
the business of the House to suit
their convenience, is something which
it is impossible to accept. So far as
the Business Advisory Committee is
concerned, normally it is the practice
that we abide by the decision taken
by the Business Advisory Committee.
It is always subject to the approval
of the House _____

THE VICE-CHAIRMAN (SHRI SHAY
AM LAL YADAV): There is no approval.
The House is informed.

SHRI DEVENDRA NATH DWIVEDI:
For information, I know. But let me have my
say and then you can give your ruling.

That is why every Friday the House is
intimated; but it is not mere intimation. It
is open to the House. Sir, it is open to the
House. The Business Advisory Committee is a
Committee of the House and it acts on behalf
of the House since it is not possible for the
House every Thursday to chalk out the
business for the following week. Therefore we
entrust it with this work. But it is open to the
House to overrule the recommendation of the
Business Advisory Committee at any moment
and we can reject its recommendation. Now,
tomorrow is the Janmashtami day. Some
people celebrate it tomorrow and some people
celebrate it the day after tomorrow. The
Shaivites observe it on one day and the
Vaishnavites observe it on another day and
there are many Vaishnavites also and let us
not be unfair to them. Therefore, Sir, there is
no question of sitting on Saturday. So, Sir, I
propose that the House should reject the
formulation suggested by the Business Ad-
visory Committee and it is just impossible for
us to accept it.

SOME HON. MEMBERS: Agreed:

SHRI ERA SEZHIYAN: Sir, I want to say
that while I agree that the decision taken at
the Business Advi-

sory Committee can be rejected by the House, to say that the Government is trying to foist something on the House is not correct. The Business Advisory Committee is composed of "the representatives of all the parties and the party representatives should have expressed these views there. If "there is a failure there, why are you blaming the Government? Why are you saying that they are trying to foist something on you?"

SHRI KALYAN ROY (West Bengal) : We do not want to sit on Saturday.

SHRI PRANAB MUKHERJEE (West Bengal): Mr. Sezhiyan, we are not blaming them.

SHRI ERA SEZHIYAN: To be very fair, it is a decision taken by the Business Advisory Committee and you may accept it or reject it and it is for the whole House to decide. The whole House can reject it. But this is the decision of the Business Advisory Committee and it is not a decision of the Government. So, why do you say that the Government is trying to foist its decision on the House? And why do you say all these things like the Shaivites and the Vaishnavites, and Janmashtami and all those things? Why are you bringing in all these things? You just say that the House does not find it convenient.

SHRI SAT PAUL MITTAL (Punjab): Why did not the Government come up with it earlier? Why are you rushing through?

SHRI ERA SEZHIYAN: It means that our friends who are represented on the Business Advisory Committee do not reflect the views of their respective parties when they come to the meeting. When a decision has been taken, where is the question of reopening the whole thing? What is the sanctity of the Business Advisory Committee meeting then?

SHRI KALYAN ROY: We are strongly opposed to meeting on Saturday.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): Sir, Mr. Bhupesh Gupta and others have given their opinions regarding this. Let me now clarify. The Government made a request to the Business Advisory Committee and it was done with the consent of the representatives of the political parties represented in this House, who are Members there, and it was presumed that they would have consulted their party leaders,

SHRI N. G. RANGA (Andhra Pradesh): No.

DR. RAM KRIPAL SINHA: When a party is represented there, it is presumed that that representative would have consulted his party, when the decision is taken, or since he is the representative of the party, the party will abide by the decision. The Government has no intention of imposing its will in any way and in this House, there is no question of imposing any will.

SHRI BHUPESH GUPTA: Certainly not.

DR. RAM KRIPAL SINHA: Now, about the question of rushing through, we have been trying to give priority to the Constitution (Amendment) Bill and Mr. Bhupesh Gupta said that this Constitution (Amendment) Bill should get priority and it was because of the priority given to this in that House that this Bill was deleted and when the Constitution (Amendment) Bill was passed, this Bill was put up, and that has been passed today. There is no other way. You know that this was an Ordinance and that lapses. It is open to the House to decide. After all, the House is supreme and if the Leader of the Opposition and the honourable Members take a decision, then I cannot say anything.

SHRI KALYAN ROY: You said that the House is supreme?

DR. RAM KRIPAL SINHA: Yes. I would only appeal to them that their impression that the Government is imposing anything on them should be completely eradicated and I would appeal to them to extend their co-operation. It is open to the House. But I can only appeal and I have nothing more to say. I hope that they will extend their co-operation.

4 P.M.

श्री कल्प नाथ राय (उत्तर प्रदेश) :
उत्तर भारत में यह जन्माष्टमी का त्यौहार बहुत व्यापक पैमाने पर बमनाया जाता है (Interruptions) सुनिये, मैं कह रहा हूँ कि यह जन्माष्टमी शुक्रवार को भी है और शनिवार को भी है और पंडित जी को मैं बताना चाहता हूँ कि गाजीपुर में जन्माष्टमी शनिवार को है, कहीं कहीं शुक्रवार को है, तो ऐसी हालत में हम शनिवार को सदन की बैठक नहीं कर सकते।

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): With your permission, I would like to suggest one thing in regard to what Shri Bhupesh Gupta said just now particularly in regard to the Constitution (Amendment) Bill, because he raised an objection that two days' notice has not been given.

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): That point is not there now. The Bill is introduced. Now, there is another problem.

SHRI SHANTI BHUSHAN: On this point, about the House sitting on Saturday, Rule 12 is very clear. Rule 12 says:

"The Council shall sit on such days as the Chairman, having regard to the state of business of the Council, may from time to time direct."

So far as the functions of the Business Advisory Committee are concern-

ed, it recommends how much time shall be allotted. So far as the sitting of the House is concerned... (Interruptions).

SHRI KAMLAPATI TRIPATHI: I request you, Sir, and through you the Government also that we should not sit on Saturday. We may sit on Monday and will continue like this.

नेता सदन (श्री लाल कृष्ण अडवाणी) :
सभापति जी, इस में संदेह नहीं कि जहाँ तक सदन की कार्यवाही का सवाल है सदन का जो निर्णय होगा वह मानना होगा, बाध्य होगा हम पर, इसमें मुझे कोई आपत्ति नहीं है। आज अगर सदन यह निर्णय करे (Interruptions)

श्री बुद्ध प्रिय मौर्य (आन्ध्र प्रदेश) :
बोलते यही हैं, मानते नहीं हैं।

श्री लाल कृष्ण अडवाणी : जहाँ तक कार्यवाही का सवाल है कार्यवाही के मामले में हाउस इसज सुप्रीम, लेकिन मैं एक बात और निवेदन करना चाहूँगा।

... (Interruptions) The House is supreme.

SHRI KALYAN ROY: Otherwise it is not supreme.

SHRI LAL K. ADVANI: In respect of the executive functions, the House Resolutions are recommendatory. So far as the business of the House is concerned, it is binding on all. But I would like to appeal to the Leader of the Opposition and to all Members of this House after all so many decisions that we take in this House formally we take informally outside, and many a time it happens... (Interruptions). Please bear with me. I have been in this House for quite a long time. Even when I was in the Opposition, when I said something, the entire party agreed, whether I was the party leader or not. I have said something authentic. I thought this morning that there would be a problem. Yesterday, after all, the

Lok Sabha did not pass the Bill. If the Lok Sabha had passed the Bill yesterday, it would have come to this House today. But since the House did not pass that Bill yesterday, it was not possible for us to take it up here. Therefore, I requested the Chairman and requested the Minister of State for Parliamentary Affairs that you pose this problem at the Business Advisory Committee meeting when it met. And at the formal meeting of the Business Advisory Committee, this problem was posed. I am merely pointing out that even informally whenever the various party representatives have agreed to something, the whole House has invariably endorsed it. It has not ever gone back upon it. At the formal meeting of the Business Advisory Committee this morning, this problem was posed today and it was requested and there everyone agreed and said: all right, we are sitting on... (*Interruptions*).

SHRI KALP NATH RAI: We do not agree... (*Interruptions*).

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): Order, order, please.

SHRI LAL K. ADVANI: If I am wrong... |

SHRI KALP NATH RAI: Mr. Vice-Chairman, we do not agree; we cannot sit on Saturday. There is Janam-ashtami. We cannot agree.

SHRI LAL K. ADVANI: If I am wrong on facts, I am willing to be corrected by the Chairman. But as far as I know, the problem was posed by the Government representative before the Committee, and the Committee, taking cognizance of that, decided this. There may have been different viewpoints expressed, but the ultimate decision that emerged from the Committee meeting was... (*Interruptions*)

श्री कल्प नाथ राय : उपसभाध्यक्ष महोदय, पूरे सदन ने अपना मत व्यक्त कर दिया है कि शनिवार को हाउस नहीं होगा। मैं आडवाणी जी को बताना चाहता हूँ कि शुकवार, और शनिवार दोनों दिन जन्माष्टमी है, पंडितजी से पूछ लीजिए कि क्या शनिवार को जन्माष्टमी नहीं है? हिन्दुओं का इतना बड़ा त्यौहार है। शनिवार को हम किसी भी तरह से बैठना स्वीकार नहीं करेंगे।

SHRI ARVIND GANESH KULKARNI (Maharashtra): Sir, I would only submit to you that this is a very different type of procedure we are following. All the representatives are There on the Business Advisory Committee. I do not know who is the representative of Congress (I). I do not know who is my representative. There must be some CPI representative also.

SHRI KALYAN ROY: The CPI representative opposed.

SHRI ARVIND GANESH KULKARNI: But a decision was taken. What is the relevance of this? I fully appreciate the sentiments of my friends. I am also going home because there is Gokul Ashtami in my home. The point is that the Ordinance is going to lapse on the 27th. If we are not going to cooperate in this way...

SHRI PRANAB MUKHERJEE: Are they cooperating?

SHRI ARVIND GANESH KULKARNI: If you are going to fight on these issues, you are welcome to fight. But I say that never in the history and the life of this Rajya Sabha, the views of the Business Advisory Committee have been turned down. It has never happened.

SHRI B. N. BANERJEE (Nominated) : Since the Rajya Sabha came into being, the practice has been that the House has never set aside the recommendations of the Business Ad-

[Shri B. N. Banerjee] visory Committee. It is well known. But up to this date, the Business Advisory Committee's recommendations have always been accepted without demur. It should not be done on this minor issue. This is not the occasion. We should oblige them.

SHRI BHUPESH GUPTA: But the Leader of the House should clarify. Mr. Shanti Bhushan referred to the rules. I would invite your attention ..

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): Mr. Bhupesh Gupta, please sit down.

SHRI BHUPESH GUPTA: The issue is not that. The Business Advisory Committee should also function within the four-corners of the rules. The function of the Business Advisory Committee is not one of amending, of the rules. Rule 33 of the Rules of Procedure and Conduct of Business in Rajya Sabha lays down:

"It shall be the function of the Committee to recommend the time that should be allocated for the disposal of the stage or stages of such Government Bills and others business as the Chairman of the Council in consultation with the Leader of the Council may direct for being referred to the Committee.

The Committee shall have the power to indicate in the proposed time-table the different hours at which the various stages of the Bill or other business shall be completed.

The Committee shall have such other functions as may be assigned to it by the Chairman of the Council from time to time."

Whether the House should sit on Saturday or not is not the function of the Business Advisory Committee. (Interruptions)

Whether the House should sit on Saturday or Sunday is the function of the House. The function of the Business Advisory Committee is to fix the stages and time and so on as is clearly stated in the rules. I am not reflecting on anybody. What they have done is their business. But we do feel that the advice that we have been given by the Business Advisory Committee is not acceptable to most of us. It does not suit us.

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): That point is clear. Please sit down. (Interruptions)

SHRI BHUPESH GUPTA: You can put it to vote if you like. (Interruptions)

SHRI LAL K. ADVANI: Sir, I have not started with the rules. So far, I started on the presumption and I pointed out the practice in his House that in so far as the business of this House is concerned, we have very often even informally discussed among various representatives of the parties and group and whatever has been agreed to has always been implemented. Only this morning when it was suggested that we request the Prime Minister to make a statement at 12 o'clock and thereafter he may go to the other House, and none of us will insist on the ordinary parliamentary decorum and decency which demand that when a statement has been made and other Members want to comment upon it, he who has made the statement should be present all of us adhered to it. Whenever we agreed on anything, we have seen to it that that practice is implemented. So, without going into the rules at all in which I am inclined to agree with my colleague, Mr. Shanti Bhushan, the Business Advisory Committee's function is not to determine the days. It is the function of the Chairman to determine the days of the sittings in consultation with the Leader of the House. Our former Secretary-General will bear me out

But I do not go by that. Even this morning, the morning, the representatives of various parties had said that it is impossible because of their commitments. And my own party colleagues mentioned to me, "How is it that we are sitting on the 28th? We have already fixed our programmes." So, this kind of inconvenience is being caused to all the Members. It is not confined to this side or that side. All the Members of this House have been inconvenienced because of this difficulty that has arisen by the Bill not being passed there. So, I would request the Leader of the Opposition and through him his Party colleagues and the colleagues of other parties that this is a decision that has been in a way endorsed by the Business Advisory Committee in which the representatives of all parties were present and, therefore, this should be accepted, Sir. Thank you.

AN. HON. MEMBER: Sir, I do not want to go into the details.

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): Please resume your seat. Sufficient has been said already on this.

एक माननीय सदस्य : आपकी क्या रूतिंग है ।

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): The Chairman will decide that.

श्री कमलापति त्रिपाठी : मान्यवर, नेता सदन ने अभी कहा कि विरोधी दल के नेता से मैं अपील करता हूँ । मान्यवर, मैंने आपसे प्रार्थना की, आपके द्वारा मैंने नेता सदन से प्रार्थना की, सरकार से प्रार्थना की । यह सही है कि चेयरमैन साहब जो तय करेंगे उसे हमें मानना पड़ेगा, लेकिन सदन की भी कुछ इच्छाएं होती हैं, उसकी भी कुछ आवश्यकताएं होती हैं, कुछ दिक्कतें होती हैं । अभी नेता सदन ने यह बताया कि उनके दल के लोगों ने भी प्रोग्राम बना रखा है । कई दिनों से मालूम था कि शुक्रवार, शनिवार और

रविवार को छूटटी होगी और लोगों ने अपने प्रोग्राम बना लिए । मैं स्वयं बनारस जाने वाला था क्योंकि जन्माष्टमी के दिन हमारे यहां पूजन होती है, परसों शायद नहीं जा सकूंगा । आज मैं जा पाऊंगा या नहीं जा पाऊंगा कहना कठिन है । क्योंकि सदन के काम में फंस गया हूँ नहीं तो अब तक चला गया होता । बहुत-से हमारे सदस्य भी कह रहे थे कि हमें बाढ़ के इलाकों को देखने के लिए जाना है । लोगों को 15 दिन से मालूम था कि तीन दिन की छुटटी होने वाली है इसलिए अपना प्रोग्राम बना लिया । सदस्यों की सुविधा को देखते हुए मैंने प्रार्थना की थी आपसे और नेता सदन से कि शनिवार हम लोगों को आमंत्रित न किया जाए । शनिवार की सदन को न बुलाया जाए । सोमवार से हमारा काम चलेगा । आगे की कार्यवाही कैसे चलेगी वह हम देखेंगे । लेकिन मान्यवर, मैं आपसे प्रार्थना करूंगा और नेता सदन से भी कि आप लोग समारे चेयरमैन साहब को जो सदन की राय है वह पहुंचा दें कि हम लोग की प्रार्थना यह है कि शनिवार को बैठक न बुलाई जाए ।

DR. RAFIQ ZAKARIA (Maharashtra) : Sir, I am on a point of order. I would like to know through you, Sir, from the Leader of the House as to what kind of an agreement it is to which the Leader of the Opposition is a party.

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): That is not a point of order.

DR. RAFIQ ZAKARIA: Of course, it is a point of order.

THE VICE-CHAIRMAN (SHRI SHYAM LAL YADAV): How can you say that it is a point of order?

SHRI LAL K. ADVANI: In this case I did not refer to any agreement. I recalled that point about the agreement only to explain that even without informal discussions there has

[Shri Lai K. Advani] been agreement. But here there has been a formal discussion and a formal decision by the Business Advisory Committee in which representatives of all parties were there. Apart from that, according to rule 12 of the Rules of Procedure, the Council shall sit on such days as the Chairman, having regard to the state of business of the Council, may, from time to time, direct. So, it is the state of business of the House on the basis of which the Chairman will direct.

Now, Sir, so far as the Government is concerned, the Government has not been amiss at all. It is only after the Bill is passed by the other House, that we can take it up for consideration. We cannot take it up for consideration before that. Therefore, there has been no lapse on the part of the Government.

श्री कमलापति त्रिपाठी : श्रीमान, मैं निवेदन यह करना चाहता हूँ कि नेता, सदन ने मेरी पूरी बात नहीं सुनी और वे बीच में ही बोलने के लिए खड़े हो गये : बीच में एक पाइन्ट आफ आर्डर उठ गया, इसलिए वे बोलने के लिए खड़े हो गये।

मैं यह कहना चाहता हूँ कि हम चेयरमैन महोदय के अधिकार को चुनौती नहीं दे रहे हैं। अगर चेयरमैन महोदय यह तय कर देते हैं कि अमुक दिन सदन बैठेगा तो उस रोज सदन अवश्य बैठता है। हमेशा से सदन चेयरमैन महोदय की राय को मानता रहा है। जो कुछ चेयरमैन साहब तय कर देते हैं उसको सदन मानता है, लेकिन चेयरमैन महोदय भी सदन की राय ले कर ही कार्यवाही करते हैं ताकि किसी को किसी प्रकार की असुविधा न हो। मैं यह नहीं कह रहा हूँ कि बिजनेस एडवाइजरी कमेटी ने जो कुछ तय किया है उसको न माना जाए। हम कोई नई परम्परा कायम नहीं कर रहे हैं। यह ठीक है कि सब को राय ली गई और बातचीत भी हुई।

लेकिन मेरी प्रार्थना यह है कि इस नये कार्य क्रम से हमारे लोगों को बड़ी असुविधा होगी। ऐसी स्थिति में अगर शनिवार को बैठक न की जाए तो कोई बहुत बड़ा काम रुकने वाला नहीं है। सोमवार को हम काम कर सकते हैं।

प्रो० राम लाल परीख (गुजरात) :

श्रीमान, जब दोपहर को हमको यह मालूम हुआ कि बिजनेस एडवाइजरी कमेटी मिल चुकी है और शनिवार को बैठक होगी तो हमने अपने जाने के प्रोग्राम कौंसिल कर दिये। इस तरह से सब को इनकॉन्विनिएन्स हुई है, असुविधा हुई है। लेकिन यह कोई ऐसी कंट्रोवर्शियल चीज नहीं है जिस पर बहस की जाए। इसमें सब को असुविधा हुई है, इसमें संदेह नहीं है। लेकिन एक फैसला हो गया है, इसलिये उसको सब को मान लेना चाहिए।

**STATEMENT BY PRIME MINISTER RE.
RESOLUTION ADOPTED BY RAJYA
SABHA FOR APPOINTMENT OF A
COMMITTEE OR ALTERNATIVELY
TWO SEPARATE COMMISSIONS OF
INQUIRY TO INQUIRE INTO
ALLEGATIONS OF CORRUPTION
MADE AGAINST MEMBERS OF
FAMILIES OF THE PRIME MINISTER
AND THE FORMER HOME MINISTER—
continued**

SHRI ERA SEZHIAN (Tamil Nadu): Sir, just now we have heard the Leader of the Opposition saying that this House is supreme. That way, is it not supreme in other respects also? That is where, Sir, we differ. This House is supreme in the functions allotted to it by the Constitution. This House is supreme in arranging its own business. This House is the master of its own business. Nobody can interfere in its business. Even the courts cannot say, when this House sit or should not sit or what this House should do or what it cannot do. But, at the same time, Sir, this House is